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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 755 OF 2006

ALLAHABAD THIS THE 24TH DAY OF JULY 2006.

HON'BLE MR. JUSTICE KHEM KARAN, V.C.

Alok Kumar Singh Chauhan, son of late Surendra Pal Singh Chauhan resident of Malkhanpur Post Rasoolabad District Kanpur Dehat, presently residing at 25-K Block Jashoda Nagar, Kanpur.

____ Applicant

(By Advocate : Sri V.S. Chauhan)

Versus.

1. Union of India through Ministry of Tele Communication, New Delhi through its Secretary.
2. Chief Post Master General U.P. Region, Lucknow.
3. Superintendent Railway Mail Services Kanpur Mandal, Kanpur.

..... Respondents

(By Advocate : Sri S. Singh)

O R D E R

Heard Sri V.S. Chauhan counsel for the applicant and Sri S. Singh Senior Standing Counsel for Govt. of India on this O.A.

2. The case of the applicant is that his father died on 9.8.2001 while serving as Sorting Assistant in Railway Mail Services, Kanpur Mandal, leaving behind him the present applicant and other members. It has been stated that mother of the applicant gave an application for employment of the applicant soon after the death of her husband but no action has been taken as yet at least to the information of the applicant.



3. Learned counsel for the applicant says that financial condition of the family is poor one and there is no earning member in the family and so the case of the applicant is there for compassionate appointment under Dying in Harness Rules.

4. The Tribunal is of the view that the respondent No.3 may be directed to consider the application, if any, for compassionate appointment and pass suitable orders in accordance with Rules within the time to be given by the Tribunal and there is no point in keeping the matter pending here and invite reply etc.

5. So this O.A. is finally disposed of with a direction to the respondent No.3 to ensure that the request of the applicant whether made by him or by mother, for his appointment on compassionate ground is considered in accordance with Rules on the subject and decision taken within a period of four months from the date a certified copy of this order is produced before him.

6. Let a copy of the order and copy of the O.A. be supplied to Sri S. Singh Senior Standing Counsel for Govt. of India.

No costs.

[Signature]
24.7.56

Vice-Chairman

Manish/-